

ASSAM ACT XVIII OF 1950

12
*THE ASSAM ENHANCED POLICE DISCIPLINARY POWERS
ACT, 1950

[Published in the "Assam Gazette", dated the 26th April 1950]

An

Act to provide for the regulation and maintenance of discipline in the Assam Police Forces and the Assam Police Battalion

Preamble.—Whereas it is expedient to provide for the regulation and maintenance of discipline in the Assam Police Forces and the Assam Police Battalion.

It is hereby enacted as follows:—

1. **Short title, extent and application.**—(1) This Act may be called the Assam Enhanced Police Disciplinary Powers Act, 1950.

(2) It extends to whole of Assam and applies to all members of the Assam Police Forces and the Assam Police Battalion wherever they may be serving.

(3) It shall come into force at once.

2. **General superintendence and control of the Assam Police Battalion.**—The general superintendence and control of the Assam Police Battalion shall be exercised by such person or authority as the State Government may appoint in this behalf, designated the "Commandant of Assam Police Battalion" and in the exercise of such superintendence and control the person or authority so appointed shall be governed by the Police Act (V of 1861).

*For statement of objects and reasons see "Assam Gazette, Extraordinary", dated 15th March 1950, page 107.

3. **Powers of punishment.**—(1) Notwithstanding anything contained in section 7(b) of the Police Act, 1861 (Act V of 1861), any Police Officer below the rank of Sub-Inspector of Police or any member of the Assam Police Battalion below the rank of Sub-Inspector of Police who shall discharge his duty in a careless or negligent manner or who by any act of his own shall render himself unfit for the discharge thereof, may be awarded with the following punishment by the different authorities subject to the maximum period noted against each:—

Authority	Punishment	Maximum period
(a) (i) The Special Superintendent of Police, Criminal Investigation Department or the Deputy Inspector General in relation to Criminal Investigation Department.		
(ii) The Superintendent of Railway Police in regard to the Railway Police and Railway Protection Police,		
(iii) The Superintendent of Police in regard to the District Police Force,		
(iv) The Principal of the Police Training College in regard to personnel under training in the College, and	Confinement in the Quar- terguard.	28 days.
(v) The Commandant of the Assam Police Battalion, in regard to personnel of the Assam Police Battalion and trainees of other units under his command for the time being.		
(vi) Any other Officer of the rank of Superintendent of Police in respect of Police personnel under his command.		
(b) (i) Assistant Superintendent of Police and Deputy Superintendent of Police in regard to District Police Force and (ii) Assistant Commandant of the Assam Police Battalion in regard to personnel of the Assam Police Battalion.	Confinement in the Guard room or lines, punishment drill, extra guard, fatigue or other duty.	7 days.
(c) Inspector or Sub-Inspector of Police in charge of Circles or Thanas or in charge of independent detachments of the Assam Police Battalion in regard to the district Police Force employed in the Circle or Thana or personnel of the Assam Police Battalion under his command.	Confinement in the Guard room or lines, punishment drill, extra guard, fatigue or other duty.	5 days.

(2) In addition to the above, the Commandant of the Assam Police Battalion shall have powers to award all other punishments admissible under section 7 of the Police Act (Act V of 1861).

4. **Effect.**—This Act is in addition and not derogatory to Police Act, 1861 (Act V of 1861).